

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:683

ANSWERED ON:24.02.2011

SHORT-COMING OF MGNREGS

Lingam Shri P.;Owaisi Shri Asaduddin;Panda Shri Prabodh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Supreme Court has recently expressed its concern over the deficient implementation of MGNREGS in some of the States;
- (b) if so, the details thereof;
- (c) whether the Government has set up any inquiry committee to find out the lacunae in implementation of the scheme;
- (d) if so, the details thereof; and
- (e) the details of steps taken by the Government to address the identified shortcomings in the implementation of the scheme?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) & (b): The Hon'ble Supreme Court of India vide its order dated 16.12.2010 in the Writ Petition (PIL) No. 645 of 2007-Centre for Environment and Food Security have issued certain directions for compliance by the Union of India and the State of Orissa to be reported in the form of affidavit. The requisite affidavit has been filed before the Hon'ble Court.

(c): No, Sir.

(d): Does not arise.

(e): The Ministry regularly monitors the status of implementation of Mahatma Gandhi NREGA. The shortcomings noticed through such monitoring of the schemes are mainly procedural in nature such as delay in issuance of job cards, non-issuance of dated receipts for application for employment, delay in wage payment, poor record keeping, insufficient works for meeting labour demand and inadequate staff with the implementing authorities. To address these shortcomings, the Ministry has taken the following steps:

(i) ICT based MIS has been made operational to make data available to public scrutiny including Job cards, Muster rolls, Employment demanded and allocated, number of days worked, shelf of works, Funds available/spent and funds released to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action.

(ii) Payment of wages to MGNREGA workers has been made mandatory through their accounts in Banks/Post Office to infuse transparency in wage disbursement.

(iii) Rolling out Biometric based ICT enabled real time transactions of MGNREGA workers to eliminate fake attendance and false payments.

(iv) Periodic reviews in the Performance Review Committee meetings held on quarterly basis. State specific reviews are also undertaken

(v) Independent Monitoring and verification by National Level Monitors and Eminent Citizens.

(vi) Visit by members of Central Employment Guarantee Council.

(vii) State and district level Vigilance and Monitoring Committees have been set up.

(viii) States have been directed to appoint district level Ombudsman for redressal of grievances in a time bound manner.